

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
O.A. NO.79OF 2023**

IN THE MATTER OF:

HARI PRAKASH **Versus** Uttam Sugar Mill Libberhedi & Ors.

AND

IN THE MATTER OF:

M/s Asahi India Glass Ltd.-
AIS Industrial Estate, Jhabera Road,
LatherdevaHoon, Roorkee,
Distt.-Haridwar, Uttarakhand ...Respondent (Impleaded)

INDEX

S. No.	Description	Page
1.	Affidavit of Respondent	1-11
2.	ANNEXURE R-1 Authorization letter dated 01.03.2024	12
3.	ANNEXURE R-2 NOC of CGWA	13-14
4.	ANNEXURE R-3 Request for expansion alongwith payment receipt	15-22
5.	ANNEXURE R-4 Copy of the audit report submission letter dated 28.06.2023	23
6.	ANNEXURE R-5 True copy of the log book	24
7.	ANNEXURE R-6 True copy of the recycle water logbook	25
8.	Vakalatnama	


Kamal Kumar Pandey

Advocate
50, Lawyers Chamber,
Supreme Court of India,
9312079439
adv.kamal.kr.pandey@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A. NO.79OF 2023

IN THE MATTER OF:

HARI PRAKASH

...Applicant

Versus

Uttam Sugar Mill Libberhedi&Ors.

...Respondents

AND

IN THE MATTER OF:

M/s Asahi India Glass Ltd.-
AIS Industrial Estate, Jhabera Road,
LatherdevaHoon, Roorkee,
Distt.-Haridwar, Uttarakhand

...Respondent (Impleaded)

RESPONSE ON AFFIDAVIT ON BEHALF OF M/S ASAHI INDIA
GLASS LTDIN PURSUANCE OF ORDER DATED 11.03.2024 PASSED
BY THIS HON'BLE TRIBUNAL

I, Ranbir Singh Negi aged 52 years S/o Sh. Jhabar Singh

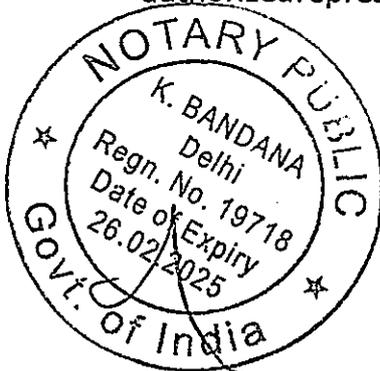
Negiat AIS Industrial Estate, LatherdeevaHoon,

ManglaurJhabrera Road, Tehsil- Roorkeee, Distt.- Haridwar,

Uttarkhand, am Head HR & Admn. and the

authorized representative of the above named noticed

PRESENTLY AT DELHI

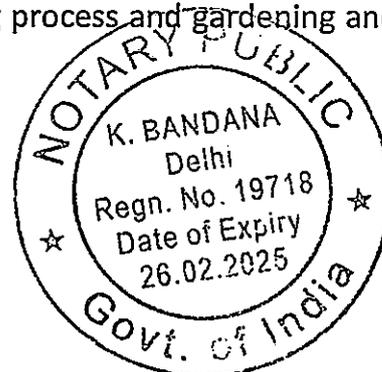


2

respondent unit herein, I am well aware of the facts and circumstances of the case and am competent to swear the present affidavit and as such state and affirm that;

SUBMISSIONS

1. That, this Hon'ble Tribunal vide Order dated 11.03.2024 was pleased to implead the deponent unit as respondent and permit to file response in the view of report dated 17.03.2023 of the joint Committee constituted vide Order dated 10.02.2023 directing it to file action taken report in respect of the discharge of untreated industrial effluent in ShilaKhala (drain) which later joins river Kali in village-Ransura, district- Saharanpur, Uttar Pradesh.
2. That at the outset it is submitted and humbly stated that the issue before this Hon'ble Tribunal in the present O.A. is '*discharge of untreated industrial effluent*'. It is submitted that Deponent unit utilizes the treated effluent and sewage in its manufacturing process and gardening and it

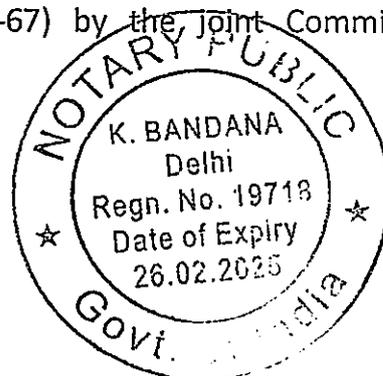


does not discharges any effluent outside the unit either in the drain or at any other place. The joint Committee after inspection dated 21.06.2023 has reported this fact in it's observation (page 11-12) that,

“h. As informed all treated effluent and treated sewage utilized into their process and gardening.

i. No discharge of treated/untreated wastewater into the Shila drain was observed during the inspection.”

3. That, even the complainant/Applicant has not named the deponent unit as the one discharging it's untreated effluents in the drain. Respondent unit has wrongly been noticed merely on the basis of it's proximity to the aforesaid drain.
4. That, the inspection of the deponent was done by the joint Committee on 21.06.2023. Specific observations as reported (page 11-12&63-67) by the Joint Committee



clearly absolves the deponent unit of any contribution to the issue of pollution of drain before this Hon'ble Tribunal and are reproduced herein below for convenience;

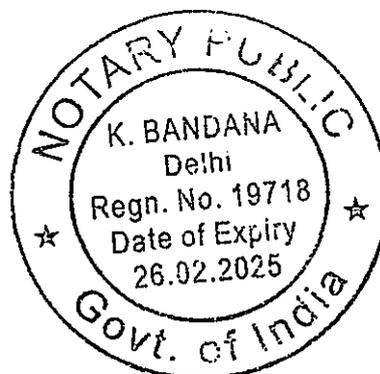
"4.1.5 M/s Asahi India Glass Ltd.- AIS Industrial Estate, Jhabera Road, LatherdevaHoon, Roorkee, Distt.- Haridwar, Uttarakhand

a. Unit was found operational on the days on inspection dated 21.06.2023.

b. Unit have 04 valid consent to operate for four different process units operating inside unit premises with validity upto

c. Unit is engaged in the manufacturing of Mirror and glasses.

d. Unit has 03 Borewells within the premises and provided only 01 NOC from CGWA. As per NOC provided by the unit 274 KLD of abstraction of ground water is permissible, but unit was extracting



S

415.26 KLD (avg.) of water from borewell. Hence it is violation of conditions laid down in CGWA NOC.

e. Unit has 02 ETP namely Common ERS (16 m³/hr) and Mirror ETP water ERS (16.5 m³/h) for treatment of effluent generated from different process. During visit, Mirror ERS was found non-operational.

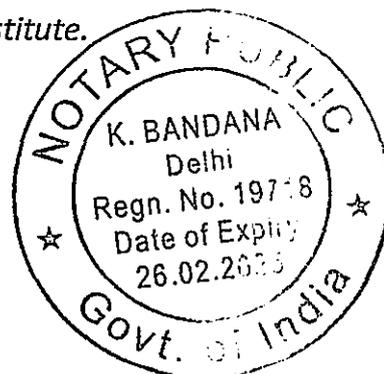
f. Unit has installed STP of capacity 75 KLD for treatment of sewage generated.

g. Effluent samples were collected from common ERS inlet and outlet. Analysis results showed compliance w.r.t. consented discharge norms.

h. As informed all treated effluent and treated sewage utilized into their process and gardening.

i. No discharge of treated/untreated wastewater into the Shila drain was observed during the inspection.

j. Unit shall prepare water audit through reputed government expert institute.



k. Unit shall maintain borewell logbook on the basis of totalizer value.

l. Unit shall maintain recycle water logbook for process and gardening.

m. Unit shall not exceeded the limit of Ground water abstraction or unit has to revise their NOC for ground water abstraction with enhance capacity as per requirement."

5. That in respect to point "*b. Unit have 04 valid consent to operate for four different process units operating inside unit premises with validity upto*", it is submitted that deponent unit has obtained 4 NOC for 4 different processes validity of which are as follows;

Float Division (IGP)- Valid till 31.03.2026

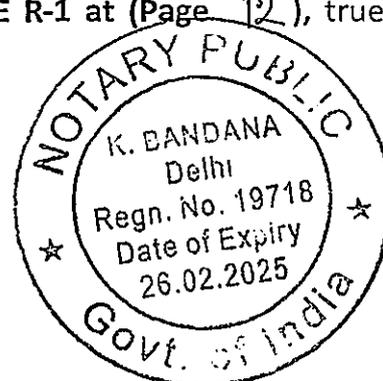
Mirror Division- Valid till 31.03.2027

Reflective Division- Valid till 31.03.2024

Sand Beneficiation Division- Valid till 31.03.2024



6. That in respect to "d. Unit has 03 Borewells within the premises and provided only 01 NOC from CGWA. As per NOC provided by the unit 274 KLD of abstraction of ground water is permissible, but unit was extracting 415.26 KLD (avg.) of water from borewell. Hence it is violation of conditions laid down in CGWA NOC.", it is most humbly submitted that the present NOC for 274m³per day extraction was granted to the deponent on 29.07.2021 and is valid upto 28.07.2024. However on simultaneous operations higher requirement of water was felt and accordingly, the deponent unit as early as on 03.08.2022 made a request for expansion of quantum of water from 274m³ to 850m³ and hadalso made the payment on 08.08.2022. The present average consumption is 415.26 m³. Deponent is actively pursuing the same, and has been forwarded to CGWA by the authorities. The true copy of the Authorization letter dated 01.03.2024 is annexed herewith as ANNEXURE R-1 at (Page 12), true



copy of the NOC No. CGWA/NOC/IND/ORIG/2021/12876 for Ground Water Extraction is annexed herewith as ANNEXURE R-2 at (Page ¹³⁻¹⁴ _^) & True copy of the request for expansion dated 03.08.2022 along with payment receipt is annexed herewith as ANNEXURE R-3 at (Page ~~154-22~~)

7. That, in respect to the observation "*e. Unit has 02 ETP namely Common ERS (16 m³/hr) and Mirror ETP water ERS (16.5 m³/h) for treatment of effluent generated from different process. During visit, Mirror ERS was found non-operational.*" it is submitted that the Common ERS is the main ETP and is functional always, the operation of the Mirror ERS depends upon the demand and is operationalized at the time of manufacturing process.
8. That, the joint Committee during the aforesaid inspection vide observation (j.) has directed that the, "*Unit shall prepare water audit through reputed government expert*



institute."In this regard it is submitted that as per the prescribed norms water audit is required to be done one every two years. The audit of the deponent unit was done on 01/02.03.2023 and the next audit as per norms (*Public Notice F. No. CGWA-21/19/2020-CGWA dated 25.06.2023 of CGWA*) is due in year 2025. The True copy of the audit report submission letter dated 28.06.2023 is annexed herewith as **ANNEXURE R-4 at (Page 23).**

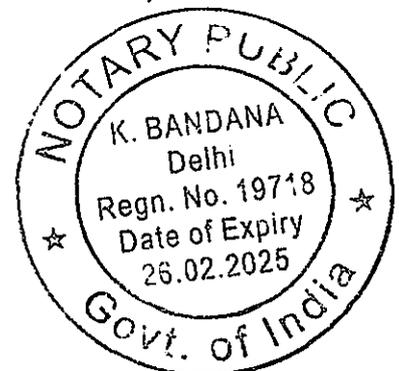
9. That, the joint Committee during the aforesaid inspection vide observation (k.& l.) has directed that the, "*k. Unit shall maintain borewell logbook on the basis of totalizer value.*" & "*l. Unit shall maintain recycle water logbook for process and gardening.*". In this respect it is humbly submitted that the deponent unit is maintaining the logbook both on the basis of totalizer value as well as for recycled water. True copy of the log book for the period from June 2021 to Feb 2023 on the basis of totalizer value is annexed herewith as **ANNEXURE R-5 at (Page 24)** & True copy of the recycle



water logbook for period from August 2022 to Feb. 2024 is annexed herewith as **ANNEXURE R-6** at (Page 25).

10. That, the joint Committee during the aforesaid inspection vide observation (m.) has directed that the, *"m. Unit shall not exceeded the limit of Ground water abstraction or unit has to revise their NOC for ground water abstraction with enhance capacity as per requirement."* In this respected it is humbly submitted that steps had already been taken by the deponent unit as stated above in para 6 of the present affidavit.
11. That, accordingly the deponent unit is a fully complying unit with all necessary valid permissions and authorizations. There is no contribution to the pollution of the aforesaid drain by the deponent unit and this fact has been affirmed by the joint Committee during the inspection. The unit has been named in the report not due to contribution to the drain pollution but merely due to it's proximity to the aforesaid drain.

Accordingly, it is prayed that this Hon'ble Tribunal may be pleased to exempt the deponent unit deleting it's name from the list of respondents in the present case, for



which the deponent unit shall be highly obliged and grateful.

VERIFICATION:

Ramesh DEPONENT

Verified that the contents of the present affidavit paras 1 to 11 are true and correct to the best of my personal knowledge and based on records, nothing stated is false and nothing material has been concealed. Documents annexed along are true and correct copies. Verified at New Delhi on this day of March, 2024.

Pandey

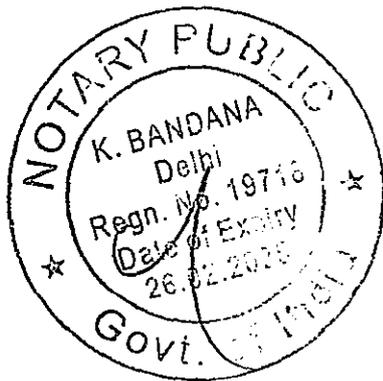
Ramesh
Deponent

IDENTIFIED

04 MAR 2024

Through

Kamal Kumar Pandey
Advocate
50, Lawyers Chamber,
Supreme Court of India,
9312079439
adv.kamal.kr.pandey@gmail.com



ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498

Date: 1st March 2024

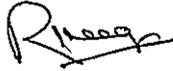
To Whom It May Concern

Subject: Authorization for Legal Representation

This is to certify that Mr. Ranbir Singh Negi, Head of HR & Administration is duly authorized to represent Asahi India Glass Ltd. before the National Green Tribunal, New Delhi in the matter of Hari Prakash Versus Uttam Sugar Mill Libberhedi & Ors., Mr. Negi is authorized to act on behalf of the company in all legal proceedings related to this case.

Furthermore, Mr. Ranbir Singh Negi is granted authority to sign all relevant documents pertaining to the above matter.

The specimen signature of Mr. Ranbir Singh Negi is attested below:



[Signature of Mr. Ranbir Singh Negi]

For Asahi India Glass Ltd.,

For ASAHI INDIA GLASS LTD.

[Navin Raj] (Signed Signatory)
Executive Director

Asahi India Glass Ltd.

Plant No.I
Plot No. T-7, MIDC, Industrial Area,
Taloja - 410 208,
Dist, Raigad, Maharashtra, India
Tel.:+91 22 2740 6000
Fax: +91 22 2740 6114

Plant No.II
AIS Industrial Estate, Plot No.-A,
Village - Latherdeva Hoon,
Manglaur-Jhabrera Road,
P.O. Jhabrera, Tehsil Roorkee-247665,
Dist. Haridwar, Uttarakhand, India
Tel.:+91 1332 224010

Plant No.III
Plot No. SP-1,
RIICO Industrial Area, Sonlyana,
Tehsil Gangrar - 312 901,
Dist. Chittorgarh,
Rajasthan, India
Tel.:+91 1332 224010

Corporate Office:
Unit No. 301-308,1101-1104,
Tower-D 3rd Floor &11th Floor,
Global Business Park,
M.G.Road,Gurgaon-122002
Haryana (India)
Tel.:+91 124 4062212-19,
Fax:+91 124 4062244-88

Registered Office:
A-2/10, 1st Floor,
WHS DDA Marble
Market Kirti Nagar,
New Delhi-110015
India
Tel.:+91 11 4945 4900



346



ANNEXURE R-2

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

3 months window?
for no new water

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Asahi India Glass Ltd		
Project Address:	Asahi India Glass Ltd, Ais Industrial Estate, Ploat-a, Jhabrera Road, Mangloar, Roorkee, Haridwar		
Village:	Latherdewa Shekh	Block:	Roorkee
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Latherdeva Hoon Manglaur Road, Roorkee, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/12876			3. Category:	Safe							
2. Application No.:	21-4/662/UT/IND/2017			(GWRE 2017)								
4. Project Status:	Existing Project			5. NOC Type:	New							
6. Valid from:	29/07/2021			7. Valid up to:	28/07/2024							
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water		Dewatering	Total						
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year						
	274.00	82200.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:3						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	3	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):						164400.00						
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers					Monitoring Mechanism						
						Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder						1	0	1				

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: egwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the Issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being Issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

T.C


3rd August 2022

The Regional Director
Central Ground Water Board, UR,
419-A, Kanwali Road
Dehradun

Dear Sir,

Sub.: Request for expansion in quantum of Water from 274 m³ to 850 m³ per day & Yearly quantum of water granted is 82200 m³ /day instead of 230050 m³ /day

Ref.: Our NOC # CGWA/NOC/ORIG/2021/12876 Granted on 29/07/2021 for 274 m³ Per day and annual 82200 m³ per year

This is in reference to the above subject matter, we would like to bring to your kind notice that total quantum of water is granted to us is 274 m³ /day, which is not sufficient to meet our daily water requirement due to the following reasons:

<u>Water Demand:</u>	
Water demand for our industry will be 850 m ³ /day.	
Sr. No.	Particulars
1	Total daily Water requirement for our industry premises is 850 m ³ /day i.e. 470 m ³ /day for Float Glass production and requirement: 380 m ³ /day for Sand Beneficiation.
2	Break Up of Total Water Requirement :- 1) Industrial Process (Float) – 308 m ³ /day 2) Industrial Process (Sand Beneficiation) – 325 m ³ /day 3) Domestic purpose (Overall) – 90 m ³ /day 4) Green Belt - 126 m ³ /day 5) Fire Fighting - 1 m ³ /day
3	Quantity of recycled Water for Green Belt: 100 m ³ /day
4	Net Ground Water requirement :- 850 m ³ /day - Considered for NOC

1. Our Furnace getting older which required additional water for cooling with the increasing time it will may require maximum water for cooling up to 161 m³/day.
2. Sand Beneficiation is added to process in 2019, where application for CGWA NOC filled in 2017 i.e quantum of water is increased to 325 m³ water per day.
3. Roof top solar power generation added for green energy which leads to increase in water quantum by 15 m³.
4. Frosting glass production is required increase in domestic water by 27 m³ (including water Air Washer units)

Contd...Page : 2

Asahi India Glass Ltd.
Corporate Office: 5th Floor
Tower-B, Global Business Park
Mehrauli-Gurgaon Road
Gurgaon-122002 (India)
Tel.: +91 124 4062212-19
Fax: +91 124 4062244-4062288
Corporate Identity Number: L26102DL1984PLC019542
Website: www.aisglass.com

Registered Office: Unit No. 203 to 208, Tribhuvan Complex,
Ishwar Nagar, Mathura Road, New Delhi 110065

Plant Address: Asahi India Glass Ltd.
(Integrated Glass Plant)
Village-Lotherdeva Hoon,
Manglaur-Jhabrera Road,
P.O. Jhabrera, Tehsil Roorkee
District Haridwar, Uttarakhand (India)
Tel.: +91 1332 224010, 224014-16
Fax: +91 1332 224114

T.C.



5. Domestic water increase due to facility of bathroom, toilets provided for truck drivers canteen, etc.: 48 m3.

You are requested to kindly arrange to amend our NOC from 274 m3/day to 850 m3/day.

Your early response on the above shall be highly appreciated.

Thanking you,

Yours faithfully,

For Asahi India Glass Ltd.

(Authorised Signatory)

Incl: as above.

Asahi India Glass Ltd.

Corporate Office: 5th Floor
Tower-B, Global Business Park
Mehrauli-Gurgaon Road
Gurgaon-122002 (India)
Tel.: +91 124 4062212-19
Fax: +91 124 4062244-4062288
Corporate Identity Number: L2610ZDL1984PLC019542
Website: www.aiglass.com

Registered Office: Unit No. 203 to 209, Tribhuvan Complex,
Ishwar Nagar, Mathura Road, New Delhi-110065

Plant Address: Asahi India Glass Ltd.
(Integrated Glass Plant)
Village-Latherdeva Hoon,
Manglaur-Jhabrera Road,
P.O. Jhabrera, Tehsil Roorkee,
District Haridwar, Uttarakhand (India)
Tel.: +91 1332 224010, 224014-16
Fax: +91 1332 224114



bharatkosh.gov.in

Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 0808220013912

Dated: Aug 8 2022 2:56PM

Received from M/S. ASAHI INDIA GLASS LTD FLOAT with Transaction
Ref.No. 0808220013912

Dated Aug 8 2022 2:56PM the sum of INR 5000 (Five Thousand Only)
through Internet based Online payment in the account of

Penalty, , Renewal Fees.

**Disclaimer:- This is a system generated electronic receipt, hence no physical signature
is required for the purpose of authentication**

Printed On: 08-08-2022 02:59:14

T.C.D

Courtesy : Controller General of Accounts

Deepak Kanojia

From: Ranbir Negi
 Sent: 05 August 2022 17:35
 To: rdur-cgwb@nic.in
 Cc: Mohit Tiwari
 Subject: Request for expansion in quantum of Water from 274 m3 to 850 m3 per day & Yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day
 Attachments: Asahi Expansion.pdf; Consent Sand Benefication.pdf

3rd August 2022

The Regional Director
 Central Ground Water Board, UR,
 419-A, Kanwali Road
 Dehradun

Dear Sir,

Sub.: Request for expansion in quantum of Water from 274 m3 to 850 m3 per day & Yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day

Ref.: Our NOC # CGWA/NOC/ORIG/2021/12876 Granted on 29/07/2021 for 274 m3 Per day and annual 82200 m3 per year

This is in reference to the above subject matter, we would like to bring to your kind notice that total quantum of water is granted to us is 274 m3 /day, which is not sufficient to meet our daily water requirement due to the following reasons:-

<u>Water Demand:</u>	
Water demand for our industry will be 850 m3/day.	
Sr. No.	Particulars
1	Total daily Water requirement for our industry premises is 850 m3/day i.e. 470 m3 /day for Float Glass production and requirement: 380 m3/day for Sand Benefication.
2	Break Up of Total Water Requirement :- 1) Industrial Process (Float) – 308 m3/day 2) Industrial Process (Sand Benefication) – 325 m3/day 3) Domestic purpose (Overall) – 90 m3/day 4) Green Belt - 126 m3/day 5) Fire Fighting - 1 m3/day
3	Quantity of recycled Water for Green Belt: 100 m3/day
4	Net Ground Water requirement = 850 m3/day - Considered for NOC

1. Our Furnace getting older which required additional water for cooling with the increasing time it will may require maximum water for cooling up to 161 m3/day.
2. Sand Benefication is added to process in 2019, where application for CGWA NOC filled in 2017 i.e quantum of water is increased to 325 m3 water per day.
3. Roof top solar power generation added for green energy which leads to increase in water quantum by 15 m3.

T.C


352

19

4. Frosting glass production is required increase in domestic water by 27 m³ (including water Air Washer units).
5. Domestic water increase due to facility of bathroom, toilets provided for truck drivers canteen, etc.: 48 m³.

You are requested to kindly arrange to amend our NOC from 274 m³/day to 850 m³/day.

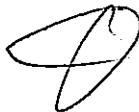
Your early response on the above shall be highly appreciated.

Thanking you,

Yours faithfully,
For Asahi India Glass Ltd.

Sd/-
(Authorised Signatory)

Encl: Pollution NOC for Sand beneficiation

T.C.


Deepak Kanojia

From: Prashant Rai <rdur-cgwb@nic.in>
Sent: 06 September 2022 10:20
To: Central Ground Water Authority
Cc: Ranbir Negi; Mohit Tiwari; Navin Rai
Subject: Fwd: [EXTERNAL] Re: Request for expansion in quantum of Water from 274 m3 to 850 m3 per day & Yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day
Attachments: STEP BY STEP GUIDE.pdf; TransactionReceipt (1).pdf; Asahi Expansion.pdf

Sir/ Madam,

With reference to the trailing mail, the application is forwarded for the expansion in quantum of GW withdrawal from 274 KLD to 850 KLD as request received from the firm. The Bharatkosh receipt is also attached.

 Thanks and Regards
 CGWB, UR, Dehradun

From: "ranbir negi" <ranbir.negi@aisglass.com>
To: "Prashant Rai" <rdur-cgwb@nic.in>
Cc: "mohit tiwari" <mohit.tiwari@aisglass.com>, "navin rai" <navin.raai@aisglass.com>
Sent: Monday, August 8, 2022 5:22:02 PM
Subject: RE: [EXTERNAL] Re: Request for expansion in quantum of Water from 274 m3 to 850 m3 per day & Yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day

Dear sir,

This is in reference to your trailing email, please find attached herewith the proof of the payment made in Bharatkosh for Rs.5000/- vide Transaction Ref.No. 0808220013912 dated Aug 8 2022.

For your ready reference request letter for expansion in quantum of Water from 274 m3 to 850 m3 per day & yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day is also attached herewith.

You are, therefore requested to kindly amend our NOC as requested above.

With regards,
 Ranbir Negi
 Head – HR & Admin
 Asahi India Glass Ltd., Roorkee
 Mob.7055000900

From: Prashant Rai [mailto:rdur-cgwb@nic.in]
Sent: 08 August 2022 13:26
To: Ranbir Negi
Subject: [EXTERNAL] Re: Request for expansion in quantum of Water from 274 m3 to 850 m3 per day & Yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day

Sir/ Madam,

T.C.


With reference to the trailing mail, it is requested to submit proof of payment (receipt of bharkosh) of Rs. 5000/-, so that the request for increase in GW quantum can be forwarded to CGWA. The details can be viewed in the attachment (page No 2).

Thanks and Regards
TS to Regional Director
CGWB, UR, Dehradun

From: "ranbir negi" <ranbir.negi@aisglass.com>
To: "Prashant Rai" <rdur-cgwb@nic.in>
Cc: "mohit tiwari" <mohit.tiwari@aisglass.com>
Sent: Friday, August 5, 2022 5:35:04 PM
Subject: Request for expansion in quantum of Water from 274 m3 to 850 m3 per day & Yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day

3rd August 2022

The Regional Director
Central Ground Water Board, UR,
419-A, Kanwali Road
Dehradun

Dear Sir,

Sub.: Request for expansion in quantum of Water from 274 m3 to 850 m3 per day & Yearly quantum of water granted is 82200 m3 /day instead of 230050 m3 /day

Ref.: Our NOC # CGWA/NOC/ORIG/2021/12876 Granted on 29/07/2021 for 274 m3 Per day and annual 82200 m3 per year

This is in reference to the above subject matter, we would like to bring to your kind notice that total quantum of water is granted to us is 274 m3 /day, which is not sufficient to meet our daily water requirement due to the following reasons:-

<u>Water Demand:</u>	
Water demand for our industry will be 850 m3/day.	
Sr. No.	Particulars
1	Total daily Water requirement for our industry premises is 850 m3/day i.e. 470 m3 /day for Float Glass production and requirement: 380 m3/day for Sand Benefication.
2	Break Up of Total Water Requirement :- 1) Industrial Process (Float) – 308 m3/day 2) Industrial Process (Sand Benefication) – 325 m3/day 3) Domestic purpose (Overall) – 90 m3/day 4) Green Belt - 126 m3/day 5) Fire Fighting - 1 m3/day
3	Quantity of recycled Water for Green Belt: 100 m3/day
4	Net Ground Water requirement = 850 m3/day - Considered for NOC

T.C
✓

1. Our Furnace getting older which required additional water for cooling with the increasing time it will may require maximum water for cooling up to 161 m3/day.
2. Sand Beneficiation is added to process in 2019, where application for CGWA NOC filled in 2017 i.e quantum of water is increased to 325 m3 water per day.
3. Roof top solar power generation added for green energy which leads to increase in water quantum by 15 m3.
4. Frosting glass production is required increase in domestic water by 27 m3 (including water Air Washer units).
5. Domestic water increase due to facility of bathroom, toilets provided for truck drivers canteen, etc.: 48 m3.

You are requested to kindly arrange to amend our NOC from 274 m3/day to 850 m3/day.

Your early response on the above shall be highly appreciated.

Thanking you,

Yours faithfully,
For Asahi India Glass Ltd.

Sd/-
(Authorised Signatory)

Encl: Pollution NOC for Sand beneficiation

"This e-mail may contain confidential and/ or privileged information. If you are not the intended recipient (or have received this e-mail in error) please notify the sender immediately and delete this e-mail. Any unauthorized copying, distribution, dissemination or taking any action in reliance on the contents of this information (either whole or partial) is strictly prohibited.

E-mails are susceptible to alteration and their integrity cannot be guaranteed. Before opening any attachments please check them for viruses and defects."



"This e-mail may contain confidential and/ or privileged information. If you are not the intended recipient (or have received this e-mail in error) please notify the sender immediately and delete this e-mail. Any unauthorized copying, distribution, dissemination or taking any action in reliance on the contents of this information (either whole or partial) is strictly prohibited.

E-mails are susceptible to alteration and their integrity cannot be guaranteed. Before opening any attachments please check them for viruses and defects."



T.C



राष्ट्रीय उत्पादकता परिषद्
(एजिडव्य एवम् उद्योग भववनय, भारत सरकार के अन्तर्गत)
उत्पादकता भवन 5-6, इन्स्टीटुशनल एरिया,
लोदी रोड, नई दिल्ली - 110 003

NATIONAL PRODUCTIVITY COUNCIL
356
(Under Ministry of Commerce & Industry, Govt. of India)
Utpadakta Bhavan, 5-6, Institutional Area,
Lodi Road, New Delhi - 110 003



ANNEXURE R-4

28th June 2023
No.80704/EM Group/Asahi-Roorkee/28

To,

ASAHI INDIA GLASS LIMITED
ROORKEE, HARIDWAR
UTTARAKHAND
PINCODE- 247665

Subject: -Final Report submission for "Annual Water Audit in Compliance to CGWA requirement for NOC to Asahi India Glass Limited, Roorkee, Haridwar, Uttarakhand" - reg

Dear Sir,

This is with reference to, "Annual Water Audit in Compliance to CGWA requirement for NOC to Asahi India Glass Limited, Roorkee, Haridwar, Uttarakhand.

Final Water Audit report of the said work has been submitted.

Hope you find same in order.

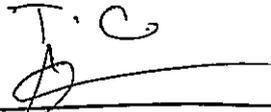
Thanking You,

Yours faithfully



K.D. Bharadwaj
Group Head (EM)
HQ, Delhi





Water 357g

Dr. 1/3/2024

ANNEXURE R-5 ²⁴

DATE	BOREWELL 1			BOREWELL 2			BOREWELL 3			TOTAL	
	READING	CONS.	TOTAL	READING	CONS.	TOTAL	READING	CONS.	TOTAL	Total per Month	Avg per Day
	KL	KL	KL	KL	KL	KL	KL	KL	KL	KL	KL
Jun-21	71128	7708	0	75465	6301	0	11	0	0	14009	467
Jul-21	78836	9075	9075	81766	7078	7078	11	0	0	16153	521
Aug-21	87911	8039	17114	88844	8792	15870	11	0	0	16831	543
Sep-21	95950	5390	22504	97636	6184	22054	11	0	0	11574	386
Oct-21	101340	4935	27439	103820	5950	13028	11	0	0	10885	351
Nov-21	106275	5945	33384	109770	5083	20953	11	0	0	11028	368
Dec-21	112220	7130	40514	114853	5610	27664	11	0	0	12740	411
Jan-22	119350	5000	45514	120463	5368	18396	11	0	0	10368	334
Feb-22	124350	6087	51601	125831	4981	25934	11	0	0	11068	395
Mar-22	130437	5553	57154	130812	7980	35644	11	0	0	13533	437
Apr-22	135990	6700	63854	138792	8038	26434	11	0	0	14738	491
May-22	142690	6996	70850	146830	7003	32937	11	0	0	13999	452
Jun-22	149686	9589	80439	153833	8371	44015	11	0	0	17960	599
Jul-22	159275	7650	88089	162204	5551	31985	11	0	0	13201	426
Aug-22	166925	7058	95147	167755	9417	42354	11	0	0	16475	531
Sep-22	173983	6916	102063	177172	9462	53477	11	0	0	16378	528
Oct-22	180899	4651	106714	186634	11441	43426	11	0	0	16092	519
Nov-22	185550	6620	113334	198075	6307	48661	11	0	0	12927	417
Dec-22	192170	6006	119340	204382	5589	59066	11	0	0	11595	374
Jan-23	198176	6244	125584	209971	5927	49353	11	4	4	12175	393
Feb-23	204420	4762	130346	215898	4813	53474	15	10	10	9585	309
Mar-23	209182	5879	136225	220711	7032	66098	25	0	0	12911	416
Apr-23	215061	5190	141415	227743	6449	55802	25	0	4	11639	375
May-23	220251	7799	149214	234192	5578	59052	25	1	11	13378	432
Jun-23	228050	6651	155865	239770	6570	72668	26	1	1	13222	427
Jul-23	234701	6299	162164	246340	5566	61368	27	5	9	11870	383
Aug-23	241000	6117	168281	251906	7302	66354	32	0	11	13419	433
Sep-23	247117	5423	173704	259208	6819	79487	32	14	15	12256	395
Oct-23	252540	7139	180843	266027	6587	67955	46	6	15	13732	443
Nov-23	259679	5519	186362	272614	6524	72878	52	12	23	12055	389
Dec-23	265198	5306	191668	279138	5901	85388	64	12	27	11219	362
Jan-24	270504	5315	196983	285039	5294	73249	76	0	15	10609	342
Feb-24	275819	6523	203506	290333	6192	79070	76	0	23	12715	410
Feb-24 (28-02-24)	282342			296525			76				

Jic

For ASAHI INDIA GLASS LTD.

Rajag
Authorised Signatory

ANNEXURE R-6

Dt. 1/3/2024

Recycle Water Logbook		
Month	Recycle Water from STP	Recycle Water from ETP
	KL/Month	KL/Month
Aug-22	1021	1789
Sep-22	1245	3661
Oct-22	1098	3517
Nov-22	755	1711
Dec-22	967	1786
Jan-23	882	3004
Feb-23	558	1033
Mar-23	846	2589
Apr-23	987	1934
May-23	1129	2107
Jun-23	1482	1635
Jul-23	2101	3083
Aug-23	1561	4120
Sep-23	1417	2855
Oct-23	892	4548
Nov-23	956	3958
Dec-23	1088	3641
Jan-24	864	4182
Feb-24	975	4687

For ASAHI INDIA GLASS LTD.



Authorised Signatory